

**IN THE HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT SRINAGAR**

WP(C) No.905/2022  
CM No.2253/2022  
CM No.5345/2022

**Mohammad Shafi Naikoo** ...Petitioner(s)/Appellants.

Through: Mr. Shabir Ahmad Bhat, Advocate.

Vs.

**District Magistrate Anantnag and others.** ....Respondent(s)

Through: Mr. A. R. Malik, Sr. AAG.  
Dr. Basharat Qayoom, Dy. Commissioner, Anantnag, and  
Mr. Mohammad Ashraf, Addl. Dy. Commissioner, present in  
person.

**CORAM:  
HON'BLE MR. JUSTICE WASIM SADIQ NARGAL, JUDGE**

**ORDER**  
**13.02.2023**

In terms of the order dated 6<sup>th</sup> February, 2023, Mr. A. R. Malik, learned Sr. AAG, is present along with the Deputy Commissioner, Anantnag, and the Additional Deputy Commissioner, Anantnag. The learned Sr. AAG has also filed the affidavit which was required to be filed by him in terms of the said order.

Statements of both the officers present in the court were recorded in the open court and made part of the record.

The statements made by the above officers are contrary to the affidavit filed by the learned Sr. AAG.

On being confronted with the said position, learned Sr. AAG, at this stage, submits that he may be given an opportunity to file a better affidavit seeking unconditional apology from the court. He further submits that the aforesaid two officers may also be permitted to file an affidavit seeking an unconditional apology from the court.

Let the personal affidavits be filed by Mr. A. R. Malik, learned Sr. AAG, Deputy Commissioner, Anantnag, and Additional Deputy Commissioner, Anantnag, in terms of the submission made by Mr. A. R. Malik, learned Sr. AAG, with a week's time.

List on 28<sup>th</sup> February, 2023 for further consideration.

**(WASIM SADIQ NARGAL)**  
**JUDGE**

**Srinagar**  
13.02.2023  
Abdul Qayoom, Secy.

